

Repealed by Act 36 of 1957

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THE INDIAN OILSEEDS COMMITTEE (AMENDMENT)
ACT, 1952

No. LXVIII OF 1952



[13th December, 1952]

**An Act further to amend the Indian Oilseeds Committee Act,
1946.**

BE it enacted by Parliament as follows:—

1. Short title and commencement.—(1) This Act may be called the Indian Oilseeds Committee (Amendment) Act, 1952.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

2. Amendment of section 2, Act IX of 1946.—For clause (f) of section 2 of the Indian Oilseeds Committee Act, 1946 (hereinafter referred to as the principal Act), the following clause shall be substituted, namely:—

“(f) “mill” means any premises in which or in any part of which oilseeds are crushed or are ordinarily crushed with the aid of power;

Explanation.—“Power” means electrical energy or any other form of energy which is mechanically transmitted and is not generated by human or animal agency;”.

3. Amendment of section 4, Act IX of 1946.—In section 4 of the principal Act,—

(i) for clauses (a) to (g) inclusive, the following clauses shall be substituted, namely:—

“(a) the Vice-President, Indian Council of Agricultural Research;

(b) the Agricultural Commissioner with the Government of India;

(c) the Agricultural Marketing Adviser with the Government of India;

(d) two persons representing, respectively, the Ministry of Commerce and Industry and the Ministry of Food and Agriculture of the Central Government, to be appointed by the Central Government;

(e) twelve persons representing the Governments of Bihar, Bombay, Madhya Pradesh, Madras, Punjab, Uttar Pradesh,

Price annas 2 or 3d.

1-4-1953, vide notifi. no. F.5-4/53-Corrn I., dt. 24.3.53,
Gazette of India, Pt. I, Sec. I, p-107.

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West Bengal, Hyderabad, Madhya Bharat, Mysore, Rajasthan and Saurashtra, one each to be nominated by the State Government concerned;

(f) twenty-one persons being growers, who shall be nominated after consulting the approved growers' associations in the State, as follows:—

(i) four by the Government of Madras,

(ii) three each by the Governments of Bombay and Uttar Pradesh,

(iii) two each by the Governments of Madhya Pradesh and Hyderabad;

(iv) one each by the Governments of Bihar, Punjab, West Bengal, Madhya Bharat, Mysore, Rajasthan and Saurashtra:

Provided that where there are for the time being no approved growers' associations concerned, the Government shall, before making any nomination under this clause, consult the associations of growers, or associations the majority of whose members are growers, if any, in the State concerned;";

(ii) in clause (i), for the word "Cawnpore" the word "Kanpur" shall be substituted;

(iii) in clause (m), for the letters, word and brackets "(n), (o) and (p)" the letters, word and brackets "(n) and (o)" shall be substituted;

(iv) clause (p) shall be omitted;

(v) in clause (r), for the letters, word and brackets "(m), (n), (o) and (p)," the letters, word and brackets "(m), (n) and (o)" shall be substituted;

(vi) for clause (s), the following clause shall be substituted, namely:—

"(s) six persons representing consumers of oilseed products, of whom four shall be elected from among themselves by the members of the House of the People and two from among themselves by the members of the Council of States;".

4. Amendment of section 7, Act IX of 1946.—For sub-section (1) of section 7 of the principal Act, the following sub-section shall be substituted, namely:—

"(1) The Central Government may appoint any of the persons referred to in section 4 or any other person to be the President of the Committee, and if any other person is so appointed that other person shall be deemed to be a member of the Committee for all the purposes of this Act."